

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 406  
TO BE ANSWERED ON 21.07.2023**

**“CASES OF HYSTERECTOMIES”**

**406. SHRI RAVIKUMAR D.**

Will the **MINISTER OF HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Hysterectomy Monitoring Committees have been set up at National, district and State/UT level;
- (b) if so, the details thereof and if not, the reasons therefor along with steps taken/proposed to be taken by the Government in this regard;
- (c) whether the Government is aware of the increasing instances of unethical practices of conducting hysterectomies without informing women about its side-effects and their pre-consent in private hospitals;
- (d) if so, the details thereof;
- (e) whether the Government has issues any directions to the Government of States and Union Territories to take stringent actions against such hospitals; and
- (f) if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) & (b) Government of India launched “Guidelines to prevent Unnecessary Hysterectomies in October-2022. The guidelines have already been circulated to all state/UTs for strict compliance of the guidelines including setting of Hysterectomy Monitoring Committee at State/UTs and District level. The National Hysterectomy Monitoring Committee (NHMC) has been formed under the Chairpersonship of Additional Secretary & Mission Director, NHM, Ministry of Health and Family Welfare, Government of India

(c)& (d) As per the National Family Health Survey-5 (2019-21), the percentage of hysterectomy in Private health facilities has increased by 2.3% from 67.3% in NFHS-4 (2015-16) to 69.6% in NFHS-5

(e) & (f) Government of India has issued direction vide DO.No.H.11016/21/2019-MCH on dated 4<sup>th</sup> October 2022 to all State/UTs for strict compliance to the “Guidelines to prevent Unnecessary Hysterectomies” both in public and Private hospitals. The action points in this regard are as follows;

- The State/District Nodal Officer to facilitate to capture and analyses the data on hysterectomy in both public and private hospitals in the prescribed data collection form.
- State/District to issue necessary orders to both public and private sectors to submit a line list of all women who underwent hysterectomy every month
- At district level, both public & private facilities must submit, line list of women who underwent hysterectomy which includes following parameters like her age, Parity, Occupation, Indication of hysterectomy, previous medical/surgical history, Hysterectomy route, past treatment history etc.
- The State/District nodal officer will also be responsible for audit of the data on regular basis of Hysterectomy cases, where age of the patients are less than 40 years
- Arrange necessary trainings and sensitization sessions for both public and private sector professionals
- Apart from this, State level committee to meet every 6 months to review the district level data to ensure that unnecessary hysterectomies can be avoided.

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